GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:151 ANSWERED ON:23.02.2010 ENEMY PROPERTY Roy Shri Nripendra Nath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of guidelines regarding enemy property in India;
- (b) the details of enemy property in India and the estimated value at present, State-wise; and
- (c) the total revenue received by the Government from the enemy property per annum and the expenditure per annum incurred for the maintenance of such properties during each of the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) : As per the provisions of the Enemy Property Act 1968, enemy property has been defined as any property for the time being, belonging to or held or managed on behalf of an enemy, an enemy subject or an enemy firm. The Act defines enemy subject or enemy firm as a person or county, who or which was an enemy, an enemy subject or an enemy firm, as the case may be, under the Defence of India Act, 1962 and the Defence of India Rules 1962 but does not include a citizen of India.
- (b): As on date, in 934 cases, immovable properties have been declared as Enemy Properties. In another 1125 cases, process for declaring the properties involved as enemy properties is underway. The immovable enemy properties are located in various States/UTs viz. Andhra Pradesh, Assam, Bihar, Chhatisgarh, Goa, Gujarat, Karnataka, Kerala, Madhya Pradesh Maharashtra, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttranchal, West Bengal, Andaman & Nicobar, Diu, NCT of Delhi. Further more, shares of 565 listed/unlisted companies are also vested in Custodian of Enemy Property (CEP) of India. No valuation for enemy properties has taken place in the recent past.
- (c): The total revenue received as well as expenditure incurred on Enemy Property during the last three years are as follow:

Rs. In lakhs Year Income Expenditure

2006-07 1084.17 32.38 2007-08 1727.57 48.44 2008-09 1124.26 64.58